

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**



OA No. 1272/2021

This the 08th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Vijay Raj Mohan
S/o Shri S.Rajamohan,
Aged 49 years
R/o D-3, Type-5, Tower-17,
Kidwai Nagar East,
New Delhi-110023.

Presently working as
Director
M/o Agriculture & Farmers Welfare
Krishi Bhawan,
New Delhi-110001.

2. Gopal Krishna Sudarshan Rao,
S/o Late Sudarshan Rao,
Aged 51 years,
R/o 566, Pocket-E, Mayur Vihar, Phase-2,
New Delhi-110091.

Presently working as
Director
M/o Agriculture & Farmers Welfare
Krishi Bhawan,
New Delhi-110001.

3. Ashish V. Gawai,
S/o Late Dr. V.G.Gawai,
Aged 52 years,
R/o A-39, Ground Floor,
Friends Colony East,
New Delhi-110065.

Presently working as
Director
M/o Agriculture & Farmers Welfare
Krishi Bhawan,
New Delhi-110001.



4. H.Kam Suanthang
 S/o Shri H. Ginnok,
 Aged 46 years,
 R/o X-20, Type 4S, Hudco Place Extn.,
 New Delhi-110049.

Presently working as
 Director
 M/o Agriculture & Farmers Welfare
 Krishi Bhawan,
 New Delhi-110001.

.... Applicants

(By Advocate: Sh. Ankur Chhibber)

Versus

1. Union of India
 Through its Secretary,
 Department of Personnel & Training,
 Ministry of Personnel, P.G. & Training,
 North Block, New Delhi-110001.

2. The Establishment Officer,
 Department of Personnel & Training,
 Ministry of Personnel, P.G. & Training,
 North Block, New Delhi-110001.

.... Respondents

(By Advocate: Sh. C.Bheemanna)

ORDER (ORAL)

By Hon'ble Justice L. Narasimha Reddy, Chairman

The applicants are working in the Central Secretariat Services in various capacities. They submitted a representation on 14.11.2018 claiming the benefit of Non Functional Upgradation, in terms of OM dated 24.04.2009.

2. The grievance of the applicants is that the respondents did not pass any order on that. According to them, the government issued orders to the effect that the employees of



CSS are also organized Group-A Officers. They filed this OA with a prayer to direct the respondents to pass orders on their representation.

3. Today, we heard Mr. Ankur Chhibber, learned counsel for the applicants and Shri C. Bheemanna, learned counsel for the respondents at the stage of admission.

4. The only prayer in the OA is to direct the respondents to pass orders on the representation made by the applicants. Whatever be the merits or acceptability of the claim of the applicants, the respondents need to pass orders on their representation. It cannot be kept pending indefinitely.

5. We, therefore, dispose of the OA directing the respondents to pass orders on the representation submitted by the applicants within a period of three months from the date of receipt of a copy of this order. This order shall not be construed as expressing any view on the claims of the applicants. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L.Narasimha Reddy)
Chairman

Pj/lg/sd